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കേരള സർക്കാർ
Government of Kerala
2021



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 10 } Vol. X }	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2021 ഏപ്രിൽ 27 27th April 2021 1196 മേടം 14 14th Medam 1196 1943 വൈശാഖം 7 7th Vaisakha 1943	നമ്പർ } No. } 17
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PART IV

Private Advertisements and Miscellaneous Notifications

KERALA STATE LEGAL SERVICES AUTHORITY

NOTIFICATION

No. 1017/D/21/KELSA.

9th April 2021.

In exercise of powers conferred by Section 29 A of the Legal Services Authorities Act, 1987 (Central Act 39 of 1987) the Kerala State Legal Services Authority hereby makes the following Regulations to amend the schedule with reference to Regulation 41(3) of the Kerala State Legal Services Authorities Regulations, 1998 issued as per Notification No. 373/D/17/KELSA dated 6-3-2017 published in Kerala Gazette No. 12 dated 21-3-2017 and as per Kerala State Legal Services Authority (Amendment) Regulations 2006, 2011, 2014 and 2017.

REGULATIONS

1. *Short title and commencement.*—(i) These Regulations may be called Kerala State Legal Services Authority (Amendment) Regulations 2021.
(ii) They shall come into force w.e.f. 1-1-2021.
2. *Amendment of schedule as per Regulation 41 (3).*—In the schedule of the Remuneration Payable To Legal Practitioners, after “**B. Criminal**”, the following shall be inserted as “**C**”

C. The Remuneration payable to Legal Aid Counsel for Child/Family/Guardian in POCSO Act cases.

Fixed fee:	₹ 3,000
Fee for filing petitions/complaint:	₹ 1,000
Drafting & filing expenses : Complaint	₹ 1,500
Miscellaneous Petition	₹ 600

Niyama Sahaya Bhavan,
High Court Compound,
Kochi-31.

By order,
K. T. NISAR AHMED,
Member Secretary
(District Judge).

Explanatory Note

(This does not form part of the Notification and is intended to indicate its general purport.)

Regulation 41 (3) deals with the remuneration payable to the Legal Practitioners as per Schedule. Since there is no provision regarding the fixation of fee for legal aid counsel for victim under the POCSO Act in the existing State Legal Services Authority Regulation, 1998, this amendment is effected. This notification is intended to amend the existing schedule of remuneration payable to legal practitioners as decided in the 65th meeting of the Kerala State Legal Services Authority on 19-3-2021.